

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>Mishra, learned Additional Standing Counsel, that one Smt. Hemalata has been posted to INS Chilika and that she has already arrived in the station. She will be permitted to join her post forthwith.</p> <p>As far as Original application No. 340 of 1994 is concerned, it has already been fixed for hearing on 17.8.1994.</p> <p>Thus, the MA is accordingly disposed of. No costs.</p> <p style="text-align: right;">S/ Member (Admn.)</p>	<p>A copy of the order may be sent to all O.P. by Post.</p> <p>Adl. 28/7/94</p> <p style="text-align: right;">Mishra 28.7.94 S.O.(CJ)</p> <p>Notice has been sent to all opposite parties on 14.6.94. Mr. Akhaya Kumar Mishra, A.S.C. has entered appearance on behalf of all Respondents counter not filed.</p> <p>For hearing.</p> <p>Adl. 16/8/94</p> <p style="text-align: right;">Bench.</p>
67.17.8.94		Adjourned to 6.9.1994.	
8. 22.3.96		<p>Mr. B.S.Tripathy learned counsel for the applicant seeks permission from this Court to withdraw this original application. Shri Akhaya Kumar Mishra, learned Addl. Standing Counsel (Central) has no objection. permission to withdraw is granted. Petition is treated as withdrawn and accordingly dismissed.</p> <p style="text-align: right;">S/ Member (Admn.)</p>	<p>Adl. 22.3.96</p>